

Daily Order

| Judge Name | Case No/Year | Date of Order | Daily Order |
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| SAACHIN SHANKAR MAGADUM | WP 10079/2021 | 29/06/2021 | <p>Since the learned Additional Advocate General is yet to conclude his arguments and this Court has to hear the counsel for the petitioners by way of reply, the first respondent-State is directed not to precipitate the matter pursuant to the impugned notification as per Annexure- A for a period of two weeks only in respect of the petitioners who are before this Court.</p> <p>It is needless to state that this interim arrangement is confined to the petitioners who are before this Court. However, the respondent-State is at liberty to proceed with implementation of the Notification as per Annexure- A .</p> |